

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**IA No. 726 of 2018 in DFR No. 1992 of 2018**

**Dated: 6<sup>th</sup> June, 2018**

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member  
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

**In the matter of:**

<b>Srijan Energy Systems Pvt. Ltd.</b>	....	<b>Appellant(s)</b>
<b>Versus</b>		
<b>Central Electricity Regulatory Commission &amp; Anr.</b>	....	<b>Respondent(s)</b>

Counsel for the Appellant(s) : Mr. Atul Chitle, Sr. Adv.  
Mr. Sanjay, Sr. Adv.  
Mr. Sumanta Nayak  
Ms. Shivangi Khanna  
Ms. Shraddha Chaudhuri  
Mr. Samiron Borkatkay

Counsel for the Respondent(s) : Mr. Dhananjay Baijal  
for Mr. Nikhil Nayyar for R-1  
  
Ms. Superna Srivastava  
Mr. Tushar Mathur for R-2

**ORDER**

We have heard learned senior counsel for the applicant/appellant. At this stage, we deem it appropriate to direct the learned senior counsel of the applicant/appellant to inform the parties that this Tribunal is seized of the matter which is listed on 03.07.2018.

:2:

Accordingly, as agreed by the learned senior counsel appearing for the applicant/appellant and the learned counsel appearing for the respondents, list the matter on **04.07.2018** in Court – II.

**(Justice N. K. Patil)**  
**Judicial Member**

*mk/tpd*

**(I.J. Kapoor)**  
**Technical Member**